While Public Sector Banks have to ensure that they earn profits on their operations, they are primarily required to sub-serve the interests of national panking policies which aim at increased lending to priority sectors, Scheduled Castes/Scheduled Tribes and other Weaker Sections of the society at concessional rates of interest. These banks are also required to assist the sick units at concessional rates of interest. Besides, advances for food procurement through Government agencies and investments in Government Securities also effect their profitability.

Public Sector Banks are also required to open a large number of branches in backward areas which take a longer period of gestation to break-even. The obligations of foreign banks operating in India in such matter are limited.

Working group on system of inspection of banks

997. SHRI M. KALYANASUNDA-RAM; Will the Minister of FINANCE be pleased to state;

- (a) whether it is a fact that a working group to review the existing system of inspection of banks had submitted its report in 1983; and
- (b) if so, what are the recommendations of the group and what action has been taken thereon?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JANARDHAN POOJARI): (a) A Working Group was appointed by Reserve Bank of India in December, 1981 to review the existing system of inspections of commercial banks, Regional Rural Banks and urban co-operative banks, This Group submitted its report to Reserve Bank of India in October, 1983.

(b) The Working Group has recommended changes in the periodicity of inspections carried out by Reserve Bank of India, which inspections should inter-alia aim at affecting improvements in the operations of the banks in regard to quality of ad-

vances, capital adequacy, quality of management and internal control and administration. The Group has also suggested modifications in the procedure for selection of branches taken up for inspection. The recommendations were considered by Reserve Bank of Judix and suitable instructions for implementing accepted recommendations have been issued by them to their regional offices.

Visakhapatnam Steel Plant

998, SHRI M. KALYANASUNDA-RAM-

> SHR₁ SATYA PRAKASH MALAVIYA:

SHRI VIRENDRA VERMA:

Will the Minister of STEEL, MINES AND COAL be pleased to state:

- (a) whether it is a fact that the Visakhapatnam Steel Plant which was originally supposed to cost Rs. 2590 crores is now estimated to cost Rs. 8000 crores at 1984 prices;
- (b) if so, what are the reasons therefor, and
- (c) what is the progress made in its construction and when it is expected to be completed?

THE MINISTER OF STATE IN THE DEPARTMENT OF STEEL (SHRI K. original estimated cost for the Visakhapatnam Steel Project was Rs. 2256 crores (first quarter 1979 prices). The cost estimated of the project were revised and based on mourth quarter 1981 prices, the revised estimate was 3897.28 crores; this was approved by Government in 1982. The main reasons for the increase in the estimated costs were increase in prices as well as adoption of latest technologies and changes in the scope of work.

The revised estimate of capital costs for the project taking into account the price escalation since the fourth quarter of 1981 has not yet been finalised.

3	Written A	.nswers	[R	AJYA	SAB	HA]	to Q	uestions	I
(c)	The status	of construction	of	the p	project	as	on	1-3-1985 is	as under:	
S	N).	Item						Total estimated quantity	Cumule- tive schedule	Cumul- tive Actu: 1
1	Concreting	(Cubic Metres)		•				. 2952736	1382942	137568
2	Strl. Fabric	ction (Tonnes)						465924	162845	16110
3	Strl. Erectio	n (Tonnes) .					,	465024	6665 ₅	6132
4	Eqpt. Order	ring (Tonnes)					,	457738	276059	26741
5	Eqpt. Erection	on (Tonnes) .			•			457738	10856	929
6	Refr. Erectio	m (Torres) .				-		ooc81	28114	
999.	CHDIH I				1 /~'		7 .	71 0	AUSUMI	SATH
SHRI M. KALYANASUNDA- RAM:					(a,	tima	(e) ≀ted	The Govern	nment of	some
Will the Minister of STEEL, MINES ND COAL be pleased to state:					in the all	timatimate congrand	(e) sted oal n with ages	The Govern their intenti mines situate two mines hwar) in res	nment of ion to run d in isolate (Khas	SATHE Bihar has some dome dome dome lageshwa
Will ID C	SHRI M. RAM: the Minister	r of STEEL,			(a, in the all ar St cat	timatimatimate core	(e) ated bal a with ages me ord	The Govern their intenti mines situate two mines hwar) in res Court had er that they	nment of ion to run d in isolate (Khas spect of we earlier give could be sules and re-	SATHI Bihar has some ed pocked Jageshwa hich the en clarification
a) wided	SHRI M. RAM: the Minister COAL be ple hether the B to operate	KALYANAS r of STEEL, eased to state: ihar Governme coal mines in	MIN nt ha	ES	(a, in the all are St. cat acc Till the wool log par	to time congrid J pre- pre- pre- pre- pre- pre- pre- pre-	(e) ted oal with ages ord lance tate hese l by othro	The Govern their intenti mines situate two mines hwar) in res Court had er that they e with the ri Government mines wer their Bihar Corporation, ugh a subsig	nment of ion to run d in isolate (Khas spect of we earlier give could be vules and ret had also e proposec State Mine as a hold liary. with	SATHI Bihar has some ed pocked Jageshw, hich then clarif worked in gulation informed to be ral Deve- ing com-
a) with the control of the control o	SHRI M. RAM: the Minister COAL be ple hether the B to operate with priva joint sector hether it is a h the parties	KALYANAS r of STEEL, eased to state: ihar Governme coal mines in	MIN nt ha reol rs	ES ave laby	an the all arr St acc Till the wood lop par St; ho	tions time congress of the congress of the correction of the corre	(e) (ted (e) ated (e) ated (e) with ages (e) ord (fate	The Govern their intenti mines situate two mines hwar) in res Court had er that they e with the ri Government mines wer their Bihar	nment of ion to run d in isolate (Khas spect of we earlier give could be vules and ret had also e proposec State Mine as a hold liary, with opment Could the share the share could be shared by the share could be shared by the sha	SATHE Bihar had some and pocked Jageshwa hich the clarification informed to be ral Develor control h Biha proporation
a) with the desired by with the desired by with the desired by which the desired by the	SHRI M. RAM: the Minister COAL be ple hether the B to operate with priva joint sector hether it is a h the parties y the State	KALYANAS r of STEEL, eased to state: ihar Governme coal mines in the entrepreneu companies; fact that the to sconcerned wa Governmen; oal India Limit	MIN nt ha n col rs ransa s con	ES ave la- by	in the all are St. cat acc Till the wool log par St. ho	tions time congress of the congress of the correction of the corre	(e) (ted (e) ated (e) ated (e) with ages (e) ord (fate	The Govern their intenti mines situate two mines hwar) in res Court had er that they e with the ri Government mines wer their Bihar Corporation, ugh a subsiderals Developer cent	nment of ion to run d in isolate (Khas spect of we earlier give could be vules and ret had also e proposec State Mine as a hold liary, with opment Could the share the share could be shared by the share could be shared by the sha	SATHI Bihar has some ed pocked Jageshwhich then clarif worked is egulation informed to be ral Develing com- h Bihas proporation

law.

(d) whether it is also a fact that the parties selected are not financially and technically sound and there are cases against them filed by the office of the Director General of Miles Safety for illegal mining and violating safety rules and that there are certificate cases pending in court for non-payment of cess and royalty and theft of coal; and

(e) if so, what action the Central Government are taking in the matter?

The State Government of Bihar has been informed that no prospecting licence or mining lease for coal mining can be granted except with the previous approval of the Central Government under Section 5(2) of the Mines and Minerals (Regulation & Development) Act, 1957. They have also been told to advise the Bihar State Minerals Development Corporation not to start coal mining operations without complying with the provisions of the